

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.23
C.A.Nos.28, 57, 89/2021 in
C.P.No.133/BB/2020

IN THE MATTER OF:

Mr. Nisarg Nirmal Kumar ... Petitioner
Vs.
M/s. Skillfinty Technologies Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Gokul.B
For the R-1 to 3 : Shri Sharanjith Shetty
For IAs.28/2021 : Shri K. Chethan Kumar, Adv., for Applicant
For proposed R-4 : Shri Tamoghna

ORDER

C.A.No.28/2021:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Ld. Counsel for the Respondent requests time on the ground that the arguing Counsel is not available.
3. List the case on **20.06.2024**.

C.A.No.89/2021:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. In response to the Order dated 07.03.2024, Ld. Counsel for the Applicant submits that they do not want to file a rejoinder to the instant Application.
3. List the case with C.P and other CAs on **20.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)